

Annexure-7

Name of the corporate debtor: Subi Chemicals Private Limited : Date of commencement of CIRP 25-11-2022; List of creditors as on 23-12-2022

List of operational creditors (Government dues)
(Amount in ₹)

| Sl. No. | Details of claimant | | Details of claim received | | Details of claim admitted | | | | Amount of contin- gent claim | Amount of any mutual dues, th at may be set-off | Amount of claim under verifica - tion | Amount of claim not admitted | Remarks, if any |
|---------|---------------------|--------------------|---------------------------|----------------|---------------------------|-------------------------|------------------------|--|------------------------------|---|---------------------------------------|------------------------------|-------------------|
| | Departme nt | Govern ment | Date of receipt | Amount claimed | Amount of claim admitted | Nature of claim | Whether related party? | % of voting shar e in CoC, if applicable | | | | | |
| 1 | State Tax | Gujarat Government | 21/12/2022 | 4,111,791 | 1 | Disputed state tax dues | No | Nil | 4,111,791 | Nil | Nil | 4,111,790 | As per note below |
| | | | | | | | | | | | | | |
| | | | | | | | | | | | | | |
| | | | Total | 4,111,791 | 1 | | | | | | | | |

Note : The claim pertains to pre CIRP period, wherein the amount was disputed by the CD and an appeal filed with Gujarat Value Added Tax Tribunal, Ahmedabad. As per the interim order of said appeal passed on 13th April, 2022, there is no direction to pre-deposit any further sum and stay against recovery proceedings are granted till the disposal of the appeal. Considering the ruling of Supreme Court in Essar Steel Limited case, the said disputed claim has been admitted at a notional value of Re. 1